

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:813
ANSWERED ON:10.12.2013
KRISHI VIGYAN KENDRAS
Rajbhar Shri Ramashankar

Will the Minister of AGRICULTURE be pleased to state:

- (a) the criteria/norms laid down for setting up of Krishi Vigyan Kendra (KVK) in the country;
- (b) whether the KVK run by a NGO in Unnao district in Uttar Pradesh is functioning under the Indian Council of Agricultural Research (ICAR);
- (c) if so, the details thereof along with the funds allocated to KVK, Unnao so far by the Government;
- (d) whether the Government has received any report of alleged favouritism by the head of this KVK in allotment of funds and to employ his own family members;
- (e) if so, whether the Government has conducted any enquiry in this regard; and
- (f) if so, the outcome thereof along with the punitive action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a) The Government has approved the criteria of setting up of one Krishi Vigyan Kendra (KVK) in each of the rural districts and one additional KVK in each of the identified 50 larger districts in the country. The norm for setting up of KVK are that the Organisations applying for sanctioning of Krishi Vigyan Kendra has to provide about 20 ha of good quality cultivable land preferably at central part of the district, easily accessible, contiguous, encumbrance-free and mortgage able with other reasonable civic facilities having permanent source of water supply for drinking and irrigation purposes.
- (b) Yes, Madam.
- (c) KVK, Unnao has been allocated a total sum of Rs.883.61 lakh so far since its establishment (1999-2000 onwards). Details are attached as Annexure 'A'.
- (d) Yes, Madam.
- (e) Yes, Madam.
- (f) The complaints are related to ownership of land, recruitment of staff and misappropriation of funds in carrying out activities. Based on the complaints received, a fact finding committee was constituted. The Committee after visiting the KVK Unnao has submitted its report that is being examined. The NGO has been asked to mortgage the land on which KVK has been sanctioned besides furnishing of appropriate Indemnity Bond.